

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).4921/2013

(From the judgement and order dated 08/03/2013 in CRA No.786/2012 of The
HIGH COURT OF JUDICATURE AT PATNA)

RANDHIR RAI@RANDHIR KUMAR RAI

Petitioner(s)

VERSUS

STATE OF BIHAR

Respondent(s)

(With application for bail)

Date: 28/06/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK
HON'BLE MR. JUSTICE RANJAN GOGOI
[VACATION BENCH]

For Petitioner(s) Mr. Manish Mohan, Adv.
Mr. Aditya Kumar Choudhary, Adv.
Mr. Sanjai Kumar Pathak, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

| Learned counsel for the petitioner states that he wants to file some additional |
| documents. He may file the same within two weeks. |
| List the matter after two weeks. |

| [KALYANI GUPTA] | | [SHARDA KAPOOR] |
| COURT MASTER | | COURT MASTER |